

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject: Transfer of Advocate License.

Notification No. 2692 of 2024 RG/LP Dated : 02-11-2024

In pursuance of Bar Council of India Resolution No.1-D/2023 (Transfer) dated 09.06.2023, Mr. Towseef Ahmad Dar, Advocate S/O Shri Gh. Quadir Dar R/O Bellow Dargund, Rajpora, District Pulwama, U.T of Jammu & Kashmir, upon transfer of his enrollment from Bar Council of Delhi is brought on the Roll of Jammu and Kashmir Bar Council.

By Order.

Sadaguni
(Assistant Registrar)
LP Section-Main Wing,
Jammu *DL*

No. 49142-47/RG/LP

Dated 02-11-2024

Copy forwarded to the:-

1. Principal District & Sessions Judge, Pulwama.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
4. President, Bar Association, J&K High Court, Srinagar.
5. In-charge N.I.C. High Court of J&K and Ladakh, Jammu for uploading the same on the official website.
6. Mr. Towseef Ahmad Dar, Advocate S/O of Mr. Gh. Quadir Dar R/O Bellow Dargund, Rajpora, District Pulwama.

Sadaguni
(Assistant Registrar)